

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 151/TT/2020**

**Subject** : Petition for truing up of the tariff of the 2014-19 period and determination of tariff of the 2019-24 period for one asset under "Transmission System Strengthening in WR-NR transmission corridor for IPPs in Chhattisgarh" in Northern Region.

**Date of Hearing** : 28.7.2020

**Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.  
& 16 Others

**Parties present** : Shri R.B. Sharma, Advocate, BRPL  
Shri A.K. Verma, PGCIL  
Shri S.S. Raju, PGCIL

**Record of Proceedings**

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of the transmission tariff of the 2014-19 period and determination of tariff of the 2019-24 period in respect of 400 kV D/C (Quad) Kurukshetra-Jind Transmission Line alongwith associated bays under the "Transmission System Strengthening in WR-NR transmission corridor for IPPs in Chhattisgarh" in Northern Region. The asset was declared under commercial operation on 11.12.2017.

3. The representative of the Petitioner submitted that the tariff for the instant asset from COD to 31.3.2019 was allowed vide order dated 19.11.2018 in Petition No. 58/TT/2018. He submitted that the capital cost claimed in the instant petition is the same as that allowed in order dated 19.11.2018. Against the earlier approved additional capital expenditure of ₹4193.20 lakh during 2014-19 period, the actual additional capital expenditure of ₹3861.68 lakh is claimed in the instant petition. The capital cost as on 31.3.2019 allowed in the previous order was ₹28497.34 lakh against which the capital cost claimed in the instant true up petition is ₹28165.82 lakh as on 31.3.2019. The



projected add-cap of ₹1125.05 lakh has been claimed during the year 2019-20. Against the approved FR cost of ₹30635.20 lakh, the estimated completion cost as on 31.03.2024 is ₹29290.87 lakh. Initial Spares claimed are within the ceiling limit.

3. The learned counsel for BRPL submitted that the Petitioner's claim of IDC accrued in the present case may not be allowed. He prayed that reply of BRPL may be considered while considering the claims of the Petitioner in the present petition.

4. The Commission directed the Petitioner to submit the following information, on affidavit, by 14.8.2020, with an advance copy to the Respondents: -

Detailed IDC discharge statement of the instant asset with respect to IBRD-V foreign loan covered in the instant petition clearly indicating the details such as drawl amount, exchange rate at the time of drawl, rate of interest, interest against drawl, drawl date, interest payment date up to COD, interest payment date after COD and exchange rate at the time of repayment of interest.

5. The Commission further directed the Petitioner to submit the above information within the specified time and observed that no extension of time shall be granted.

6. Subject to above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

